

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 970(H)
TO BE ANSWERED ON 17th DECEMBER, 2018

SINGLE WINDOW SYSTEM FOR SEZs

970(H). SHRI RAHUL KASWAN:

Will the Minister of **COMMERCE & INDUSTRY (वाणिज्य एवं उद्योग मंत्री)** be pleased to state:

- (a) whether various States have neither enforced the Special Economic Zones (SEZs) Act nor formulated any SEZ policy;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether the Government has not emphasized the introduction of a single window system by the States for SEZs;
- (d) if so, the details thereof including the State of Rajasthan; and
- (e) the remedial steps proposed to be taken by the Government in this regard?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI C. R. CHAUDHARY)

(a) to (e): Yes Madam. Various States have not enacted the Special Economic Zones (SEZs) Act and have not framed SEZ Policy. The States that have enacted their SEZ Acts are (i) Madhya Pradesh, 2003, (ii) West Bengal, 2003, (iii) Gujarat, 2004, (iv) Tamil Nadu, 2005, (v) Haryana, 2006, (vi) Punjab, 2009 and (vii) Rajasthan, 2015. Further, the following States have framed their SEZ Policies (i) Maharashtra, 2001, (ii) Jharkhand, 2003, (iii) Uttar Pradesh, 2007, (iv) Kerala, 2008 and (v) Karnataka, 2009.

As per Rule 5 sub-rule 5(h) of the SEZs Rules, 2006, the State Government shall endeavour providing single point clearance system under State Acts and Rules to the proposed SEZs Developers and Units. The Central Government has been advising concerned State Governments from time to time for implementation of effective Single Window Mechanism to ensure timely issuance of State Government clearances for SEZs Developers and Units. During the Export Strategy Meeting with the representatives of the State Governments on 22.12.2017 at Vigyan Bhawan, New Delhi, it was emphasised that the State Governments may ensure timely issuance of necessary clearances to SEZs Developer and Units.
